

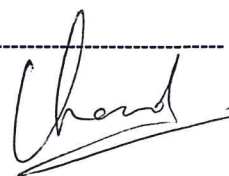
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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 21.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 119/BB/ 2017	-	For compliance of office objections raised by registry	Rule-6 of IB	Smarter Homes Technologies Pvt. Ltd., Vs Brosbel Engineering Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	CHANDAN GJ 9972232239	operational creditor	

Counsel for petitioner is present. He has filed a memo stating that notice has been served on the corporate debtor. However, this Tribunal noticed that notice prepared by the Registry was in the name of the operational creditor/petitioner. Therefore, Registry to prepare fresh notice in the name of corporate debtor and the counsel to collect the same and serve on the corporate debtor. He is also directed to file the correct address of the corporate debtor in the Registry.

 List it on 22.01.2018.

  
MEMBER (T)

  
MEMBER (J)